

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 362/TT/2019**

- Subject** : Approval of transmission tariff for the year 2018-19 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulations, 2010.
- Date of Hearing** : 17.12.2019
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RVPNL)
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL) and 10 others
- Parties present** : Ms. Poorva Saigal, Advocate, RVPNL  
Shri Hari Mohan Gupta, RVPNL  
Shri Rajeev Jain, RVPNL  
Shri R. B. Sharma, Advocate, BRPL and BYPL  
Shri Mohit Mudgal, Advocate, BRPL and BYPL

**Record of Proceedings**

Learned counsel for the petitioner submitted that instant petition is filed for determination of tariff for 19 natural inter-State transmission lines and lines certified as ISTS lines for the year 2018-19 for inclusion in Point of Connection (PoC) charges. He submitted that tariff for the instant transmission lines is claimed as per the methodology adopted in order dated 20.6.2018 in Petition No.215/TT/2017.

2. Learned counsel for BRPL and BYPL submitted that they would not be filing any reply in the matter.

3. The Commission observed that Assets-18 and 19 were put into commercial operation in 2018 and directed the Petitioner to clarify what is the need for the petitioner to construct these as ISTS lines. Learned counsel for the petitioner sought time to file the explanation.

4. The Commission directed the petitioner to submit the following information on affidavit by 10.1.2020, with an advance copy to the respondents:-



- (a) SCM/RPC approval for Assets-18 and 19.
- (b) Detailed reasons for construction of the Assets-18 and 19 as inter-State transmission lines.

5. The Commission directed the respondents to file their reply by 20.1.2020 and the petitioner to file rejoinder, if any, by 30.1.2020. The Commission also directed the parties to comply with the directions within the specified timeline and observed that no further extension of time shall be granted.

6. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

